

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00037/2021

DATED THIS THE 23RD DAY OF FEBRUARY, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

Sri K. Vinod Kumar,
Aged about 33 years,
S/o Late Krishnegowda
Panyadahundi Village,
Badnaguppe Post,
Chamarajnagar Taluk & District
Karnataka - 56

....Applicant

(By Advocate Shri M. Rajakumar)

Vs.

1. Senior Divisional Commercial Manager
South Western Railway
Commercial Department
Mysore Division, Mysore 570 001

2. Senior Divisional Personal Officer
South Western Railway
Personal Department
Mysore Division, Mysore 570 001

3. Senior Deputy General Manager
Vigilance Branch
Zonal Head Office,
South Western Railway
Gadag Road, Hubli 580 020

4. The Union of India,
Through General Manager
South Western Railway
Rail Soudha Gadag Road,
Hubli 580 020

.....Respondents

(By Shri N. Amaresh, Senior Panel Counsel)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

At the very outset, Shri N. Amaresh, learned counsel for the respondents, submitted that pursuant to Memorandum dated 15.10.2020, the applicant is facing serious charges and, therefore, he has been transferred from Mysore to Kolkata vide order dated 16.10.2020. Pursuant to said transfer order, he has already given his joining report at the transferred place. Shri Amaresh further submitted that the respondents will make all possible efforts to conclude the inquiry proceedings within a period of 6 months.

2. The fact as stated by Shri Amaresh with regard to applicant's joining at his transferred place has not been disputed by Shri M. Rajakumar, learned counsel for the applicant. Shri Rajakumar has further stated that the present OA may be disposed of with a direction to respondents to re-visit the order dated 16.10.2020 after the aforesaid inquiry is concluded.

3. In view of the above, the Original Application is disposed of with a direction to respondents to conclude the inquiry proceedings within a period

of 6 months and revisit the impugned order dated 16.10.2020 within a period of two months thereafter.

4. Ordered accordingly.

5. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ksk/